

10. CP 060/00034/2015 &

MA060/00147/2015 in

O.A. No. 060/00510/2014

Prem Kumar Vs. Kaptan Singh Solanki & Others

13.03.2015

Present: Mr. D.R. Sharma, counsel for the petitioner

Mr. Aseem Rai, counsel for the respondents

1. Learned counsel for the respondents has produced a copy of order dated 03.03.2015, which is taken on record. On the basis thereof, learned counsel for the respondents submits that the orders of this Court have been complied with and, therefore, the CP may be disposed of as having been satisfied.
2. Learned counsel for the petitioner submits that the petitioner reserves right to challenge the order aforementioned on original side.
3. Accordingly, the CP stands disposed of as having been satisfied, with liberty aforementioned. Notices stand discharged.

(UDAY KUMAR VARMA)

MEMBER (A)

'mw'

(SANJEEV KAUSHIK)

MEMBER (J)